

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10380/2013

(Arising out of impugned final judgment and order dated 02/09/2013 in GA No. 1375/1991 passed by the High Court of Judicature at Allahabad)

ZULFIQAR

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln. (s) for bail and office report)

WITH

Crl.A. No. 161/2014

(With appln.(s) for permission to file additional documents and appln.(s) for bail and appln.(s) for exemption from filing O.T. and Office Report)

Date : 04/12/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Rauf Rahim,Adv.

Mr. Shakil Ahmed Syed,Adv.

Mohd. Parvez Dabas, Adv.

Mr. Aamir Dabas, Adv.

Mr. Uzmi Jameel Husain, Adv.

For Respondent(s) Mr. Gaurav Bhatia, AAG

Mr. Garvesh Kabra, Adv.

Mr. Abhishek Chaudhary,Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioner, the matters are adjourned for ten weeks.

(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master